

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:858

ANSWERED ON:24.07.2015

Appointment in FTII

Lakhanpal Shri Raghav;Mullappally Shri Ramachandran;Rajesh Shri M. B.;Roy Prof. Saugata;Venugopal Shri K. C.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has set any norms/ guidelines for the appointment of heads to institutions like Film and Television Institute of India (FTII), if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has taken any initiative to sort out the problem arising on the appointment of the chief of FTII;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to ensure transparency and merit in appointments in institutions like FTII?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

- (a): Yes sir. The appointment in Film and Television Institute of India (FTII) is governed as per the set of provisions of Film and Television Institute of India (FTII) Rules. As per section 3 (1) of FTII Rules, President of the Institute is nominated by the Central Government. Further under section 22 of the Rules, President of the Institute acts as the Chairman of the Governing Council.
- (b) & (c): Talks were held on 03.07.2015 with representatives of the students and alumni of FTII, wherein they were told that the appointment was made in accordance with the prescribed Rules and were asked to resume their academic activities.
- (d): The appointment is made in FTII as per the prescribed guidelines incorporated in FTII Rules.